

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1418/2019

Dated Monday, the 28th day of October, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

P.Venkatachalapathy,

No.63/5, V.M.Pettai,

Edatheru Road, Palakkarai,

Trichirappalli 620 008.

... Applicant.

By Advocate M/s C.Samivel

Vs.

1.Union of India Rep., by its

Secretary to Government of India,

Department of Youth Affairs,

Ministry of Youth Affairs and Sports,

Room No.401, C-Wing,

Shastri bhavan, New Delhi 110 001.

2.The Director General,

Nehru Yuva Kendra Sangathan,

Ground Floor, 4 Jeevan Deep Building,

Parliament Street, New Delhi 110 001.

3.The State Director/The Zonal Director,
Nehru Yuva Kendra Sangathan,
No.71, 2nd Main Road,
VGP Layout, Part-III,
Palavakkam, Chennai 600 041.

4.The District Youth Coordinator,
Nehru Yuva Kendra,
Race Course Road,
Khajamalai,
Tiruchirappalli 620 023.

... Respondents

By Advocate Mr.M.Kishore Kumar

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To issue a direction directing the 2nd respondent to appoint the applicant in any suitable post on compassionate ground in the 4th respondent office within a stipulated period fixed by this Hon'ble Tribunal and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice ”.

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has been giving representations to the respondents for the last thirteen years and no reply has been received by him and he will be satisfied if a considered reply is given on his representation dated 04.09.2019 at Annexure A-15 within a reasonable time limit.
3. Mr.M.Kishore Kumar, takes notice on behalf of the respondents and submits that if a direction is given, the respondents will consider the representation of the applicant on merits.
4. In view of the above submissions, the OA is disposed of with the following direction:

“The competent authority is directed to consider the applicant's Annexure A-15 representation dated 04.09.2019 and pass a speaking order in the light of

the facts and circumstances and as per the relevant rules and regulations, within a period of six months from the date of receipt of a copy of this order. It is also made clear that any order passed by the respondents will not give any fresh cause of action to the applicant."

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

28.10.2019